

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 981/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Trimurti Cargo Movers Pvt. Ltd.

V/s.

Aditi Express Cargo India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 981/I&BC/NCLT/MB/MAH/2017

1. None present.
2. This is Transfer Petition from the Hon'ble High Court, Nagpur.
3. Thereafter the Petitioner has filed the Form-5 on 14.07.2017 claiming a debt of Rs. 4,87,500/-.
4. From the record it is not available that the Notice of Demand had been served on the Corporate debtor. Further the name of the IRP has also not been proposed.
5. In the past number of opportunities have been granted, however, the Petition remained unrepresented. Last chance for due compliance.
6. The matter is adjourned to **22.01.2018**.
7. Notice to be issued by the Registry intimating the next date of hearing.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

02.01.2018

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)